NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 24/11/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER

PETITION NUMBER

: TCP/172/2016

NAME OF THE PETITIONER(S)

: SIRAJUDDEIN MOHAMMED SUBAIR

NAME OF THE RESPONDENT(S)

: ALPHA HELICAL PUMPS PVT LTD & 3

UNDER SECTION

: 397/398

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1. VINBET S

2. Porigodarshini Keertli K

Akhil Join

Abhinou Porthasoruthy Fog T.K. Bhaskory

for R1 - R2 Coursel for Petitioner

ORDER

Petitioner alongwith his counsel present. Counsel for R1 & R2 present. No representation on behalf of R3. Counsel for R1 & R2 stated that they had arranged the venue for the meeting and contacted Shri Sriram Panchu, Senior Advocate, the Mediator who agreed to act as a Mediator in the matter. There was no response from the petitioner and R3 and they did not turn up for the meeting for settling the matter and also there was no communication in relation to the fee to be paid to the mediator. He further stated that there is no chance for any settlement and as per the instructions of R1 & R2, he stated that they are prepared to make submissions. Counsel for petitioner submitted that they want another opportunity for having talks to settle the matter. In view of the submissions made R1 & R2, counsel for petitioner and R3 are at liberty to have talks for settlement. If the matter is not settled, both the parties are directed to make final submissions. Counsel for R1 & R2 undertakes to inform the next date of hearing to R3. Put up on 06.12.2017.

S Vijayaraghavan Member (Technical) K Anantha Padmanabha Swamy Member (Judicial)

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